

**Central Electricity Regulatory Commission  
New Delhi**

**RECORD OF PROCEEDINGS**

**Petition No. 45/2010**

Subject: Petition under Section 79 of the Electricity Act, 2003, seeking directions to M.P. Power generating company Ltd (Respondent No. 3) for filing of ARR and petition for determination of tariff in respect of the Rajghat Hydro Power Project before the Commission.

Date of Hearing: 28.9.2010

Coram: Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner: Uttar Pradesh Power Corporation Ltd (UPPCL)

Respondents: Secretary Energy Dept, State of M.P., MPSEB, MPPGCL and MPTradeco,

Parties present: Shri S.N.Mitra, Advocate, UPPCL  
Shri K.K.Agrawal, MPTradeco

During the hearing, the learned counsel for the petitioner filed its rejoinder to the reply filed by the respondent No.4 MPTradeco and served copy of the same which has been acknowledged by the said respondent. He also prayed for grant of four weeks time, to enable it to file rejoinder to the reply filed by the respondent No. 3, MPPGCL.

2. The prayer of the learned counsel for the petitioner was not opposed by the representative of the respondent No.4. By consent of the parties, matter adjourned for four weeks.

3. The petitioner is directed to file its rejoinder as prayed for, latest by 15.10.2010, with copy to the respondent MPPGCL.

4. Matter to be re-notified for hearing on 9.11.2010.

Sd/-  
Dr.N.C.Mahapatra  
Chief Advisor (Law)